

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:2798  
ANSWERED ON:15.03.2010  
TRANSFER OF PROPERTY IN CANTONMENT AREAS  
Chauhan Shri Sanjay Singh

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the process of transfer of property has been started for the civilians living in the cantonment areas;
- (b) if so, the details thereof and the procedure in this regard;
- (c) whether a uniform procedure has been adopted for all the boards; and
- (d) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF DEFENCE(SHRI A.K. ANTONY)

(a) to (d): There has never been any ban on the transfer of properties by the civilians living in the Cantonment areas. Defence land is held in Cantonments by individuals and institutions under different tenures e.g. "Old Grant" and various types of leases. Transfer of these properties in all the cantonments is carried out as per the legal provisions relating to the transfer of properties and subject to the terms and conditions on which the land is held.